

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 61/(MAH)/2017
M.A. No. 196/2017

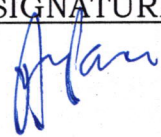
CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017

NAME OF THE PARTIES: M/s. Catwalk Worldwide Pvt Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
44	Amita Parmar	Associate & Dy. Secy	

ORDER

MA 196/2017 IN TCSP 61/230-232/NCLT/MB/MAH/2017

MA 190/2017 IN TCSP 62/230-232/NCLT/MB/MAH/2017

For having the Petitioner filed the Board Resolution for amendment of Company Scheme Clause No.5.3 of the CSP 61/2017 and Clause 11.3 of the CSP 62/2017 the same is hereby allowed. For there being resolution not only from the Board but also from the Shareholders, the Petitioner is directed to carry out the amendments in Schedule A & B of the Scheme as mentioned in the Amendment Applications.

Accordingly, MA 196/2017 and MA 190/2017 are hereby allowed with a direction to the Petitioner to carry out the amendment to the Scheme of both the Companies and file the amended Applications in the Registry.

List this matter on 13.7.2017 for final hearing.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)